COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 23 OF 2018 & IA NO. 886 OF 2018

Dated: 5th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

NTPC Limited ... Appellant(s)

Vs.

West Bengal State Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Arijit Maitra for R-6

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-9

Mr. R.B. Sharma for R-12 Mr. Mohit Mudgal for R-13

ORDER

IA NO. 886 OF 2018 (Appl. for condonation of delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The instant application is filed by the Respondent No. 12. Learned counsel, Mr. R.B.Sharma appearing for the Respondent No. 12 submitted that, there is a delay of 83 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 12, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 12 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 886 of 2018, for delay in filing the reply is allowed.

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Further, the learned counsel appearing for Respondent No. 13 submitted that they adopt the same reply filed by the Respondent No. 12.

Submissions made by the learned counsel appearing for Respondent No. 13, as stated above, are placed on record.

Learned counsel appearing for the Appellant prays for 4 weeks' time to file rejoinder.

04 weeks' time is granted to the learned counsel appearing for the Appellant to file rejoinder on or before 05.10.2018 after duly serving copy on the other side.

List the matter on <u>10.10.2018</u> as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

Bn/pr